

(62)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A. 984/94

Date of decision: 26.8.97

Between:

Murala Naendranath ... Applicant

And

1. Secretary,
Ministry of Communications,
New Delhi.

2. Director General, Telecom,
New Delhi.

3. Chief General Manager,
Telecom,
Andhra Pradesh,
Hyderabad.

4. Superintendent,
Telegraph Traffic Division,
Rajahmundry.

5. Telegraph Master,
In-charge, Telegraph Office,
Palakollu.

... Respondents

S.
Shri U.R.Gurupadam ... Counsel for applicant

Shri N.R.Devaraj ... Counsel for respondents

CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE) ⁶¹ ~~61~~

ORDER

Heard Shri U.R.Gurupadam for the applicant and
Shri N.R. Devaraj for the respondents.

2. Certain directions were issued by this Tribunal
in OAs 435/90 and 438/90 on 2.12.92 asking the respondents
to consider the case of the applicants therein for absorption
to Group D in accordance with rules from the date the post
became/becomes available, provided the applicant has/had
continuously completed more than one year of service in the
department, and to fix the seniority of the applicants after
such absorption in accordance with law.

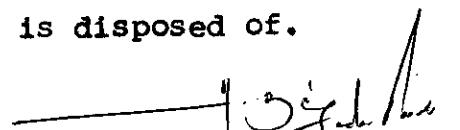
3. The case of the present applicant is identical to
those of the applicants mentioned in the OAs supra.

✓/W

W3

4. It is, therefore, directed that the above direction be applied in the case of this applicant as well. It was submitted that TDM, West Godavari District, Eluru, is now the competent authority to have this direction implemented. He was, however, not made a party to this O.A. because at the time of its filing, Palakollu DTO was part of STT Division, Rajahmundry, which has since been abolished and merged in Eluru Telecom District. Hence this direction to TDM. A copy of directions passed in OAs 435 and 438/90 shall be sent to TDM along with a copy of this order.

Thus the OA is disposed of.


(H. Rajendra Prasad)
Member (Administrative)

26th August, 1997


Deputy Registrar
M.R. [Signature]
O.C.

VM

O.A.984/94.

To

1. The Secretary, Ministry of Communications,
New Delhi.
2. The Director General, Telecom,
New Delhi.
3. The Chief General Manager,
Telecom, A.P.Hyderabad.
4. The Superintendent, Telegraph Traffic Division,
Rajahmundry.
5. The Telegraph Master,
In-Charge, Telegraph Office,
Palakollu.
6. One copy to Mr.U.R.S.Gurupadam, Advocate, CAT.Hyd.
7. One copy to Mr.N.R.Devraj, Sr.CGSC. CAT.Hyd.
8. One copy to HHRP.M(A) CAT.Hyd.
9. One copy to D.R.(A) CAT.Hyd.
10. One spare copy.

pvm

~~Off 8/9/97~~
I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

DATED:- 26/8/97

ORDER/JUDGMENT.

M.A.,/RA.,/C-A.No..

in

O.A.No. 984/94.

T.A.No.

(W.P.)

Admitted and Interim directions issued

Allowed

Disposed of with Directions.

Dismissed.

Central Administrative Tribunal

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected - 2 SEP 1997

No order as to costs.

HYDERABAD BENCH

Off 8/9/97
J. M. G. : 08 438